



Abstract

Labour – Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982) – Tamil Nadu Manual Workers (Construction Workers) Welfare Scheme, 1994 - Amendments to Scheme - Notified.

LABOUR AND EMPLOYMENT (I-2) DEPARTMENT

G.O.(Ms.) No.34

Dated: 28.02.2011.

மாசி 16,

திருவள்ளூர் ஆண்டு 2042.

Read:-

1. G.O. Ms. No.198, Labour and Employment Department, dated 4.10.1994.
2. G.O.Ms.No.122, Labour and Employment Department, dated 24.10.2008.
3. From the Principal Secretary / Commissioner of Labour, Chennai-6, Letter No.W1/03876/2011, dated 25.01.2011.

ORDER:

While replying to the Governor's Speech, Hon'ble Deputy Chief Minister, among other things, has made the following announcement on the Floor of the Tamil Nadu Legislative Assembly on 13.01.2011:-

"The nominees of the family of the Construction Workers, who have registered themselves in the Tamil Nadu Construction Workers Welfare Board and died by any type of accident, are eligible for personal accident relief of Rupees One lakh".

2. The Principal Secretary / Commissioner of Labour, in his letter 3rd read above, has sent the proposals for amending the Tamil Nadu Manual Workers (Construction Workers) Welfare Scheme, 1994, in accordance with the announcement made by the Hon'ble Deputy Chief Minister as mentioned in para 1 above.

3. Accordingly, the appended Notification will be published in the Extraordinary issue of the Tamil Nadu Government Gazette. The Works Manager, Government Central Press, Chennai- 600 079 is requested to send 50 copies of the Gazette to the Government and 50 copies to the Principal Secretary/ Commissioner of Labour, Chennai – 600 006.

4. The Secretary to Government, Tamil Development, Religious Endowments and Information (Translations) Department, Secretariat, Chennai-600 009 is requested to send the Tamil translation of the Notifications to the Works Manager, Government Central Press, Chennai-600 079 for the publication in Tamil Nadu Government Gazette.

(By Order of the Governor)

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

To
The Works Manager, Government Central Press, Chennai- 600 079.(2 Copies)
(for publication of the notification in the Tamil Nadu Government Gazette)
The Secretary to Government, Tamil Development, Religious Endowments and
Information (Translations) Department, Chennai-600 009. (2 Copies)
The Principal Secretary / Commissioner of Labour, Chennai-600 006.

Copy to:

The Secretary, Tamil Nadu Construction Workers Welfare Board,
Chennai-600 034.

The Law Department, Chennai-600 009.

The Finance Department, Chennai-600 009.

The Secretary to Chief Minister, Chennai-600 009.

The Secretary to Deputy Chief Minister, Chennai-600 009.

The Senior Personal Assistant to Minister (Finance), Chennai-600 009.

The Senior Personal Assistant to Minister for Labour, Chennai-600 009.

The Private Secretary to the Principal Secretary to Government, Labour and
Employment Department, Chennai-600009.

SF/SC/CC for file

//FORWARDED BY ORDER//

SECTION OFFICER.

APPENDIX.
NOTIFICATION.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with the Advisory Committee, hereby makes the following amendments to the Tamil Nadu Manual Workers (Construction Workers) Welfare Scheme, 1994.

AMENDMENTS.

In the said Scheme, in clause 11,-

- (1) in sub-clause (1), in the Explanation thereunder,-
 - (a) the words "or death" shall be omitted;
 - (b) after the words "course of his employment", the words "or death" shall be inserted;

- (2) in sub-clause(3),

- (a) for item (a), the following item shall be substituted, namely:-

“(a) Immediately upon the happening of any accident while in pursuit of his employment resulting in death or loss of limbs or loss of sight, the employer shall send a report to the Labour Officer (Social Security Scheme) of the respective district and to the Police in Form B in Schedule II within three days of such occurrence of the accident. In any other case, the report of the accident may be sent to the Labour Officer (Social Security Scheme) of the respective district either by the injured worker or the nominee of the deceased worker or a representative of a trade union of the employment concerned. The Labour Officer (Social Security Scheme) of the respective district shall investigate the accident occurred, in the work place either on the report of the accident received from the employer or the injured worker or the nominee of the deceased worker or a representative of a trade union of the employment concerned”;

(b) in item (c), the words "arising out of and in the course of employment" shall be omitted.

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

//True Copy//

Section Officer.